

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 52/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**







**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: Anand Mandukar Sakhare.  
V/s.  
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.	Chetan Kapadia	Advocate	Respondent	
	Sachin Chandarana	--"	--"	
	Rashid Boatwala	--"	--"	
	Ujwal Trivedi	--"	--"	
	Rahul Jain	--"	--"	
	PRA TEK THAKKAR	Advocate	Operational Creditor	

**ORDER**

Learned Advocate Mr. Pratik Thakkar present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent

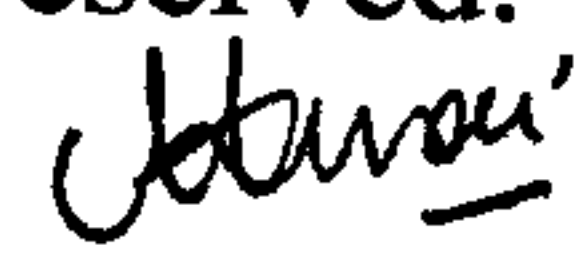
Proof of service of copy of petition on Respondent filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 2nd day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**